

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCivil Appeal No.4595/2022

ATHAR ZIA

Appellant(s)

VERSUS

ANUP SOOD

Respondent(s)

(IA No.87623/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.87625/2022-EX-PARTE STAY)

Date : 30-06-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
(VACATION BENCH)

For Appellant(s)

Mr. Rishi Kapoor, Adv.  
Mr. P. V. Yogeswaran, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel appearing for the appellant seeks and is granted time to have instructions as to how much money the appellant is ready and willing to pay to the Bank of India to show his *bona fides* for consideration of the resolution plan submitted for the revival of the company under liquidation.
2. As prayed, list the Civil Appeal for hearing on 14-7-2022.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS(RENU BALA GAMBHIR)  
COURT MASTER (NSH)